

Subject: Tariff regulation for DTH  
From: MOHAMMAD ARSHAD KHAN <ak.delhi@gmail.com>  
Date: Thursday, April 30, 2009 2:36 pm  
To: ap@traf.gov.in

TRAI is, perhaps, in the process of regulating the tariff of DTH operators. May I be allowed to offer my views for consideration and keeping in mind while the regulations come up for framing:

1. Rates should be fixed per pay channel as in CAS
2. No condition should be forced on customers to select particular channels/group of channels
3. Compulsory broadcast of all FTA channels
4. Balance amt carry forward during the period STB remains out of order: Monitored through online complaint ID of operator.
5. Accountability thru ascending heirarchy of company executives(excluding third parties- call centres, retailers, etc.)
6. May put a blanket ban on force charging a customer for bouquet/cluster of channels with penalty clause.

Mohammad Arshad Khan

Office of Joint Advisor (B & CS Division)	
Diary No.	1149
Date:	4-5-09